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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 236/2024/EZ
(Earlier O. A. No. 1337/2024/PB)**

In The Matter of:-

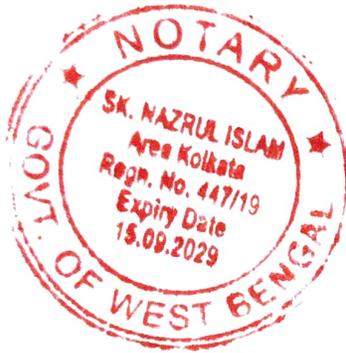
News Item titled "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns" appearing in The Telegraph online dated 12.11.2024

..... Applicant

- Versus-

The State of West Bengal & Ors.

...Respondents



**AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 07,
I.E THE DISTRICT MAGISTRATE & COLLECTOR, JALPAIGURI**

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X

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Filed by:



Mr. SIBOJYOTI CHAKRABARTI,
Advocate,

State of West Bengal

(M): 9007035534

Email: subho.advocate@gmail.com



S.L No. 66



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 236/2024/EZ
(Earlier O. A. No. 1337/2024/PB)**

In The Matter of:-

News Item titled "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns" appearing in The Telegraph online dated 12.11.2024

..... Applicant

- Versus-

The State of West Bengal & Ors.

...Respondents



**AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 07,
I.E THE DISTRICT MAGISTRATE & COLLECTOR, JALPAIGURI**

I, Priyadarshini Bhattacharya, D/o Avijeet Bhattacharya, aged about 34 years, by faith-Hindu, by occupation- Government service and presently posted as Additional District Magistrate (LR & LA) & District Land and Land Reforms Officer, (D. L. & L.R.O) Jalpaiguri, having office at Collectorate Building, Collectorate Avenue, Jalpaiguri, Pin: 735101, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am the Additional District Magistrate (LR & LA) & District Land and Land Reforms Officer, (D. L. & L.R.O) Jalpaiguri, having office at Collectorate Building, Collectorate Avenue, Jalpaiguri, Pin: 735101, West

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20 AUG 2025

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Bengal and I have been duly authorized by the District Magistrate & Collector, Jalpaiguri to swear this Affidavit-in-opposition on her behalf.

Copy of the Authorization is annexed herewith and marked with the letter 'A'.

2. That this Affidavit-In-Opposition is filed in compliance to the Order dated 14.07.2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That it is submitted that an article was published in the Telegraph online dated 12.11.2024, titled as "The garbage dumped on the private plot at Farabari near Siliguri on Monday, Siliguri protests dumping of Sikkim waste, raises health and environment concerns."

4. That in compliance and obedience to the said Solemn Order one letter dated 28.07.2025, vide memo no.204(2)/1(2)/XXI/108/WPA/S/2025 has been forwarded addressed to the Pradhan, Binnaguri Gram Panchayat, Ambari-Falakata, Block - Rajganj and to the Inspector-in- Charge, Bhorer Alo Police Station, Milan Pally, Block- Rajganj both district - Jalpaiguri with a request to submit a report.

5. That thereafter another letter dated 28.07.2025 vide memo no. 205/XXI/108/WPA/CS/2025, has also been forwarded thereby seeking a report from the Member Secretary, West Bengal Pollution Control Board, Siliguri Regional Office, Siliguri.

Photocopies of the letters addressed to the Pradhan, Binnaguri Gram Panchayat, Ambari-Falakata, Block - Rajganj and Member Secretary, West Bengal Pollution Control Board, Siliguri Regional Office, Siliguri are collectively annexed herewith and marked with the letter 'B'.

6. That accordingly the Member Secretary, West Bengal Pollution Control Board, Siliguri Regional Office has forwarded the affidavit which was filed on

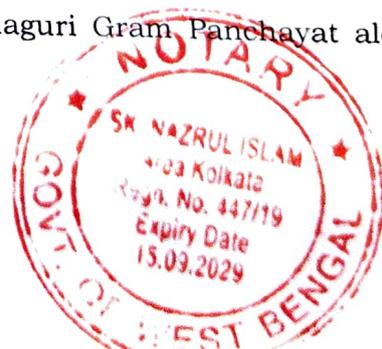




their behalf before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Photocopy of the Affidavit filed by the West Bengal Pollution Control Board is annexed herewith and marked with the letter 'C'.

7. That the West Bengal Pollution Control Board, Siliguri Regional Office has submitted that the plot is located in the village Farabari which falls in Binnaguri Gram Panchayat and is not in the jurisdiction of Siliguri Municipal Corporation.
8. That the inspection of the plot, where waste was dumped has been conducted from their end and they observed that the plot is surrounded by a boundary wall and the entry gate to the plot is found closed with lock and key. The Pollution Control Board have further reported that by viewing from the gap of the closed gate, it is observed that dumped waste have been lifted and only remains of the waste are scattered around the plot.
9. That it has also been reported that the plot belongs to a person from Siliguri, however the name and address of the said person is not known. The Panchayat Pradhan lodged an FIR at Bhorer Alo Police Station on the day before the matter was published in the Telegraph. Later with the help of the Police, the waste from the plot was lifted off by the same trucks that previously dumped the waste.
10. That subsequently it is stated the Pradhan, Binnaguri Gram Panchayat has submitted one report vide reference no. 318/Binna/2025 dated 05.08.2025 informing that an inspection was carried out by the office of Pradhan, Binnaguri Gram Panchayat, Rajganj Block, Jalpaiguri at the site on 02.08.2025 in the presence of Sri Badal Ch. Roy, designated by Executive Assistant of Binnaguri Gram Panchayat along



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with the District Officials and local member representatives Mr. Manoj Chhetri.

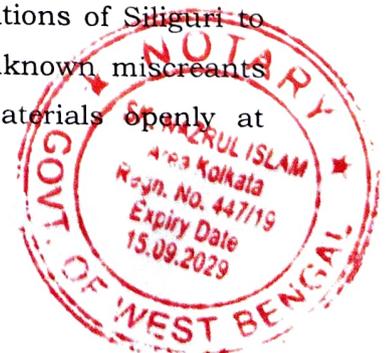
Upon detailed inspection of the site, it was found that the site is currently clear and free of any dumped waste or garbage. Interaction with local residents confirmed that around one year ago, a truck had offloaded garbage at the site. Following immediate protest by local villagers, the dumped waste was reportedly removed by the concerned parties, and no further dumping activity has been reported since.

Photocopy of the Inspection Report is annexed herewith and marked with the letter 'D'.

11. That it is submitted that the Deputy Commissioner of Police (HQ) Siliguri Police Commissionerate, Siliguri have been requested through a letter vide memo no. 217/XXI/108/WPA/CS/2025 dated 07.08.2025 to forward a detailed and comprehensive report in connection with the allegation made in this instant matter and also for the purpose of drafting a counter affidavit to be submitted on behalf of the District Magistrate, Jalpaiguri before The Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Photocopy of the Letter dated 07.08.2025 is annexed herewith and marked with the letter 'E'.

12. That in this context it is submitted that the Deputy Commissioner of Police (HQ), Siliguri Police Commissionerate have forwarded a report along with the chargesheet and the final report informing that on 12/11/2024 one Debabrata Chakraborty s/o - Lt. Dinesh Ch. Chakraborty of Nabagram Vidya Sagar Sarani, W/No-33, PS-Bhaktinagar, Dist- Jalpaiguri had lodged one written complaint at Bhorer Alo PS, SPC on behalf of All Environmental Organisations of Siliguri to the effect, that on 11/11/2024 they noticed that unknown miscreants have dumped substantial amount of hazardous materials openly at



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Nepali Busty, Farabari under PS- Bhorer Alo without Government approvals thereby vitiating the atmosphere and making it noxious to the public health of the area.

13. That in this regard a written complaint one specific case vide Bhorer Alo PS case no. 251/2024 Dt. 12/11/2024, U/S - 223(b)/ 280 BNS was registered and endorsed to the concerned officer for its investigation. And after completion of investigation, charge sheet has been submitted vide Bhorer Alo PS C/S No. 40/2025 Dt. 28/02/2025, U/s - 223(b)/ 280 BNS against the accused persons.

Photocopies of the Report, Charge Sheet and Final Report are collectively annexed herewith and marked with the letter 'F'.

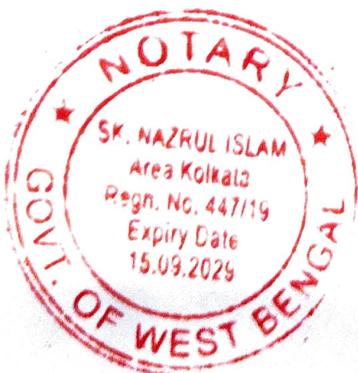
14. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 13, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

S. Sujati Chakrobarti
Advocate 20.08.2025
State of West Bengal

Priyadashini Bhattacharya

Deponent



Solely Affirmed and
Declared before me on the
Identification of the Advocate

SK. Nazrul Islam
Notary

SK. Nazrul Islam
Notary, Govt. of W.B
Govt. No. 447/19
City Civil Court, Calcutta

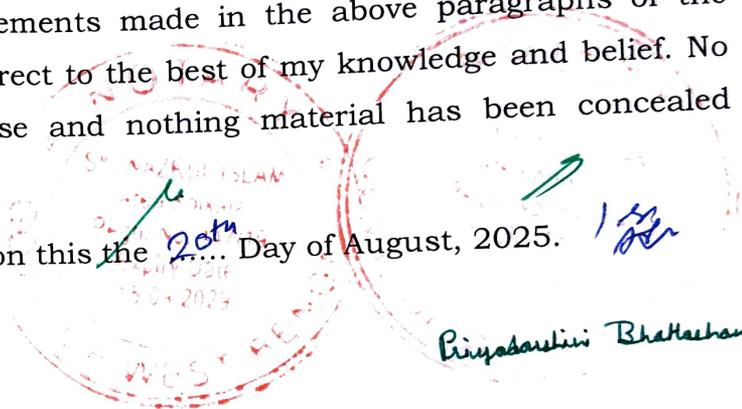
20 AUG 2025



Verification

I, the deponent within named, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 20th Day of August, 2025.



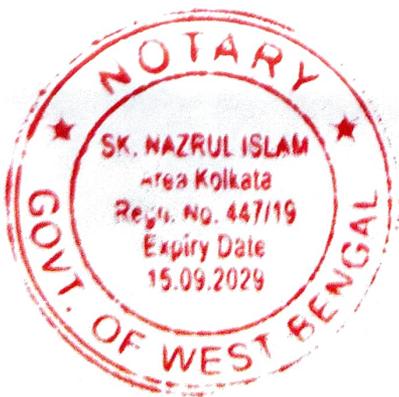
Prinyodasini Bhattacharya

Deponent

Identified by me

Sibojyoti Chakrabarti
Advocate 20.08.2025

State of West Bengal



Amerwe - CA'

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AUTHORIZATION LETTER

I, Shama Parveen, IAS, District Magistrate, Jalpaiguri do hereby authorize Smt. Priyadarshini Bhattacharya, I.A.S., Additional District Magistrate (LR & LA) & District Land and Land Reforms Officer, (D. L. & L.R.O) Jalpaiguri, to sign the affidavit in opposition before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of News Item titled "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns" appearing in The Telegraph online dated 12.11.2024 - Vs.- The State of West Bengal & Ors. in connection with Original Application No. 236/2024/EZ (Earlier O. A. No. 1337/2024/PB) and affirm the same on behalf of myself.

Priyadarshini Bhattacharya

Signature of
Priyadarshini Bhattacharya,
I.A.S., Additional District
Magistrate (LR & LA) &
District Land and Land
Reforms Officer, (D. L. &
L.R.O) Jalpaiguri

Shama Parveen

Signature of
Shama Parveen, I.A.S.,
District Magistrate,
Jalpaiguri
District Magistrate
Jalpaiguri

Attested by me

Shama Parveen

District Magistrate,
Jalpaiguri.
District Magistrate
Jalpaiguri

Answer - 'B'

X



GOVERNMENT OF WEST BENGAL
Office of the District Magistrate
Civil Suit Section, Jalpaiguri

Memo No: 204(2) XXI/108/WPA/CS/2025

Date 28/07/2025

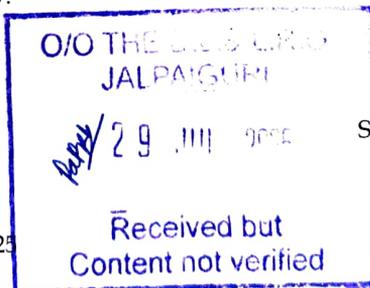
From :Senior Law Officer,
JalpaiguriTo :01. The Pradhan,
Binnaguri Gram Panchayat
Ambari -Falakata, Ambari Rajganj Block, Dist. Jalpaiguri-735135
(binnagurigp@rediffmail.com)02. The Inspector-in-Charge,
Bhorer Alo Police Station,
Milan Pally, Rajganj Block, Dist. Jalpaiguri-735133
(bhorerllops@gmail.com)

Subject: Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorized dumping of waste at a vacant plot in Farabari near Siliguri allegedly from the neighbouring state of Sikkim;
Reference: Original Application No. 1337/2024/EZ in the matter of Suo Motu-Vs.- Siliguri Municipal Corporation & Ors. At the National Green Tribunal , Eastern Zone Bench, Kolkata;

With reference to the subject and reference cited above, please find enclosed herewith a copy of Original Application No. 1337/2024/EZ in the matter of Suo Motu-Vs.- Siliguri Municipal Corporation & Ors. at the National Green Tribunal , Eastern Zone Bench, Kolkata alongwith copies of order, dated: 27.11.2024, Order, dated: 23.04.2025 , Order, dated: 14.07.2025 passed by the Hon'ble National Green Tribunal , Eastern Zone Bench, Kolkata which are self-explicit.

In this regard you are requested to forward a detailed report to this end for preparing the Counter Affidavit on behalf of the District Magistrate, Jalpaiguri and for submitting the same before the Hon'ble National Green Tribunal , Eastern Zone Bench, Kolkata immediately.

Encl. : As stated




Senior Law Officer
Jalpaiguri

Memo No: 204(2) /1(2) XXI/108/WPA/CS/2025

Date: 28/07/2025

Copy forwarded to:

1. CA to the District Magistrate, Jalpaiguri – for information.
2. CA to the Addl. District Magistrate – L & L.R, Jalpaiguri – for information.

O/C


29/7/25


Senior Law Officer
Jalpaiguri

28/07/2025, 14:18

Gmail - Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorised dumping of waste

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CIVIL SUIT SECTION <civilsuitsection@gmail.com>

Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorised dumping of waste at a vacant plot in Farabari near Siliguri allegedly from the neighbouring state of Sikkim

1 message

CIVIL SUIT SECTION <civilsuitsection@gmail.com>

Mon, Jul 28, 2025 at 2:16 PM

To: binnagurigp@rediffmail.com, "bhoreralops@gmail.com" <bhoreralops@gmail.com>

Pls. find the attachment.

Regards,
Sr. Law Officer,
Jalpaiguri

3 attachments

 **BINNAGURI GP.pdf**
266K

 **BHORER ALO PS.pdf**
263K

 **NGT.pdf**
1842K

Annexure - B

1X



GOVERNMENT OF WEST BENGAL
Office of the District Magistrate
Civil Suit Section, Jalpaiguri

Memo No: 205 / XXI/108/WPA/CS/2025

Date 28/07/2025

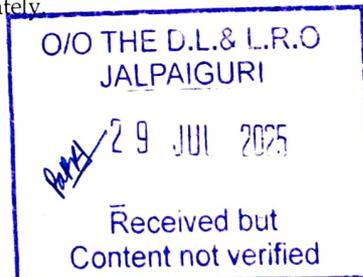
From :Senior Law Officer,
JalpaiguriTo :The Member Secretary,
West Bengal Pollution Control Board
Siliguri Regional Office, Siliguri-734010

Subject: Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorized dumping of waste at a vacant plot in Farabari near Siliguri allegedly from the neighbouring state of Sikkim;
Reference: Original Application No. 1337/2024/EZ in the matter of *Suo Motu-Vs.- Siliguri Municipal Corporation & Ors. At the National Green Tribunal , Eastern Zone Bench, Kolkata;*

With reference to the subject and reference cited above, I have been directed to enclose herewith a copy of Original Application No. 1337/2024/EZ in the matter of *Suo Motu-Vs.- Siliguri Municipal Corporation & Ors. at the National Green Tribunal , Eastern Zone Bench, Kolkata* alongwith copies of order, dated: 27.11.2024, Order, dated: 23.04.2025 , Order, dated: 14.07.2025 passed by the Hon'ble National Green Tribunal , Eastern Zone Bench, Kolkata which are self-explicit.

In this regard you are requested to forward a detailed report to this end for preparing the Counter Affidavit on behalf of the District Magistrate, Jalpaiguri and for submitting the same before the Hon'ble National Green Tribunal , Eastern Zone Bench, Kolkata immediately.

Encl. : As stated



Senior Law Officer
JalpaiguriMemo No: 205 /1(2) XXI/108/WPA/CS/2025

Date: 28/07/2025

Copy forwarded to:

1. CA to the District Magistrate, Jalpaiguri – for information.
2. CA to the Addl. District Magistrate – L & LR, Jalpaiguri – for information.

O/C

Senior Law Officer
Jalpaiguri

28/07/2025, 14:23

Gmail - Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorised dumping of waste...



CIVIL SUIT SECTION <civilsuitsection@gmail.com>

Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorised dumping of waste at a vacant plot in Farabari near Siliguri allegedly from the neighbouring state of Sikkim

1 message

CIVIL SUIT SECTION <civilsuitsection@gmail.com>
To: goutampaul@wbpcb.gov

Mon, Jul 28, 2025 at 2:22 PM

Pls. find the attachment.
Regards,
Sr. Law Officer,
Jalpaiguri

2 attachments NGT.pdf
1842K wbpcb.pdf
281K

Annexure :- (c) X

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 236/2024/EZ

NEWS ITEM TITLED "SILIGURI PROTESTS
DUMPING OF SIKKIM WASTE, RAISES HEALTH
AND ENVIRONMENTAL CONCERNS" APPEARING
IN THE TELEGRAPH ONLINE DATED 12.11.2024

REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

INDEX

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2.	Copy of inspection report of State Board.	'R'	8-10

Filed by

DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA

SL. NO. 10 D.D. - 28 FEB 2025

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA



ORIGINAL APPLICATION NO. 236/2024/EZ

NEWS ITEM TITLED "SILIGURI PROTESTS
DUMPING OF SIKKIM WASTE, RAISES HEALTH
AND ENVIRONMENTAL CONCERNS" APPEARING
IN THE TELEGRAPH ONLINE DATED 12.11.2024

REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal,
aged about 55 years, by Religion - Hindu, by Occupation-Service,
working for gain at West Bengal Pollution Control Board, having
office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700
106, do hereby solemnly declare and say as follows:-

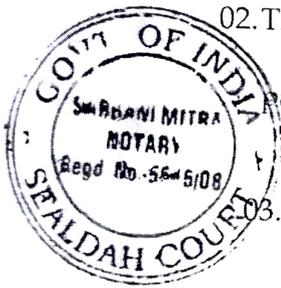
28 FEB 2025

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 3 to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 30.01.2025.

03. That, the Original Application No. 1337/2024/PB was registered as suo moto by the New Delhi Bench of the Tribunal on the basis of a news item titled "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns" appearing in The Telegraph online dated 12.11.2024. Thereafter, the said original Application was transferred by the New Delhi Bench of the Tribunal vide its order dated 27.11.2024 to the Eastern Bench of the Tribunal at Kolkata and the case has now been re-numbered as Original Application No.-236/2024/EZ.



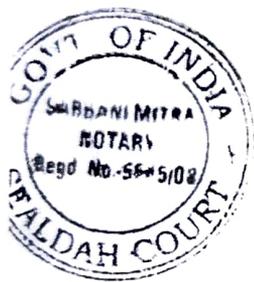
28 FEB 2025

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04. That, in the article it was stated that there is an unauthorized dumping of medical and hazardous waste at a vacant plot in Farabari near Siliguri, West Bengal, allegedly from the neighboring state of Sikkim. As per the article, the vacant plot where waste is being dumped is just around 50 meters from the boundary of the Baikuntapur forest. The activity poses risks to the wildlife.

The article also highlights that the situation became more complicated when it was revealed that the owner of the vacant plot had made private arrangements with truck drivers for waste disposal without obtaining necessary clearances from the local Panchayat or other relevant authorities. It is further alleged that irresponsible dumping of waste is a source of inconvenience to residents and the environment. This adds to the issue of waste management in Siliguri.

An inspection has been carried out by the State Board officials on 27.01.2025 at the alleged location.

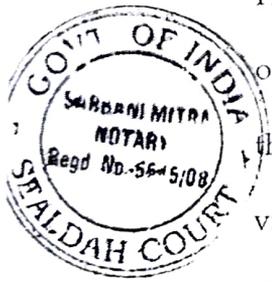


28 FEB 2025

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05. That, the following are the findings of the inspecting team:

The inspecting team has visited the Siliguri Municipal Corporation (SMC). The secretary of SMC stated that the alleged location falls in Panchayet area and is not in the jurisdiction of SMC, hence they could not take any action. The inspecting team has visited the alleged location. During inspection, it was observed that plot where waste was dumped, is surrounded by a boundary wall and the entry gate to the plot is found closed with lock and key. However, only by viewing from the gap of the closed gate it is observed that dumped waste have been lifted and only remains of the waste are scattered around the plot. The plot is located in village Farabari which falls in the Binnaguri Gram Panchayet. The Panchayet Pradhan has informed that the plot belongs to a person from Siliguri. However, the name and address of the person is unknown to him. He has informed that the local people had complained to him about the unauthorized dumping of waste in the mentioned plot. On receiving the complaint from the local people, the Panchayet Pradhan lodged an FIR at Bhorer Alo police station (formerly known as Ambari Police Station) on the day



28 FEB 2025

before the matter was published in the telegraph. However, he has not handed over the FIR copy to the inspecting officials. He has further informed that police have raided the alleged site and sealed the site. Later, with the help of the police the waste from the plot was lifted off by the same trucks that previously dumped the waste. The matter is under the control of Bhorer Alo Police Station at present.

Copy of the inspection report of the State Board is annexed herewith and marked with letter "R".



06. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Swarnep Kumar Mandal
DEPONENT

28 FEB 2025

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VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 55 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.

2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.

3. That, the statements made in paragraphs 2 to 5 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Swarup Kumar Mandal
DEPONENT

D. P. Ghosh
Identified and corrected by me
Advocate
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By --

h
SAREANI MITRA
NOTARY
Regd. No. 5515/08

28 FEB 2025



"R"

Inspection Report w.r.t. the NGT case in O.A. No. 236/2024/EZ (Siliguri protests dumping of Sikkim waste, raises health and environmental concerns):

The Original Application No. 1337/2024/PB was registered as suo moto by the New Delhi Bench of the Tribunal on the basis of a news item titled "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns" appearing in The Telegraph online dated 12.11.2024. Thereafter, the said Original Application was transferred by the New Delhi Bench of the Tribunal vide its order dated 27.11.2024 to the Eastern Bench of the Tribunal at Kolkata and the case has now been re-numbered as Original Application No. - 236/2024/EZ.

In the article it is stated that there is an unauthorized dumping of medical and hazardous waste at a vacant plot in Farabari near Siliguri, West Bengal, allegedly from the neighboring state of Sikkim. As per the article, the vacant plot where waste is being dumped is just around 50 meters from the boundary of the Baikuntapur forest. The activity poses risks to the wildlife.

The article also highlights that the situation became more complicated when it was revealed that the owner of the vacant plot had made private arrangements with truck drivers for waste disposal without obtaining necessary clearances from the local panchayat or other relevant authorities. It is further alleged that irresponsible dumping of waste is a source of inconvenience to residents and the environment. This adds to the issue of waste management in Siliguri.

The Hon'ble NGT, New Delhi Bench has taken the cognizance of the allegations made and served notices to the following departments to file their counter affidavits at least one week before the next date of hearing on 30.01.2025.

- i) Siliguri Municipal Corporation, Through its commissioner
- ii) State Pollution Control Board Sikkim, Through its Member Secretary
- iii) West Bengal Pollution Control Board, Through its Member Secretary
- iv) Central Pollution Control Board, Through its Member
- v) Ministry of Environment, Forest and Climate Change (MoEF) – Regional office, Sikkim
- vi) Ministry of Environment, Forest and Climate Change (MoEF) – Regional office, West Bengal



Accordingly, an inspection has been carried out by the WBPCB officials on 27.01.2025 at the alleged location.

The findings of the inspecting team are listed below: -

The inspecting team has visited the Siliguri Municipal Corporation (SMC). The secretary of SMC stated that the alleged location falls in Panchayet area and is not in the jurisdiction of SMC, hence they could not take any action. The inspecting team has visited the alleged location. During inspection it is observed that plot where waste was dumped, is surrounded by a boundary wall and the entry gate to the plot is found closed with lock and key. However, only by viewing from the gap of the closed gate it is observed that dumped waste have been lifted and only remains of the waste are scattered around the plot

22

(Photographs enclosed). The plot is located in village Farabari which falls in the Binnaguri Gram Panchayet. The Panchayet Pradhan has informed that the plot belongs to a person from Siliguri. However, the name and address of the person is unknown to him. He has informed that the local people had complained to him about the unauthorized dumping of waste in the mentioned plot. On receiving the complaint from the local people, he lodged an FIR at Bhorer Alo police station (formerly known as Ambari Police Station) on the day before the matter published in the telegraph. However, he has not handed over the FIR copy to the inspecting officials. He has further informed that police have raided the alleged site and sealed the site. Later, with the help of the police the waste from the plot was lifted off by the same trucks that previously dumped the waste. The matter is under the control of Bhorer Alo Police Station at present.



[R. KARMAKAR]
Jr. Environmental Engineer
Siliguri Regional Office, WBPCB

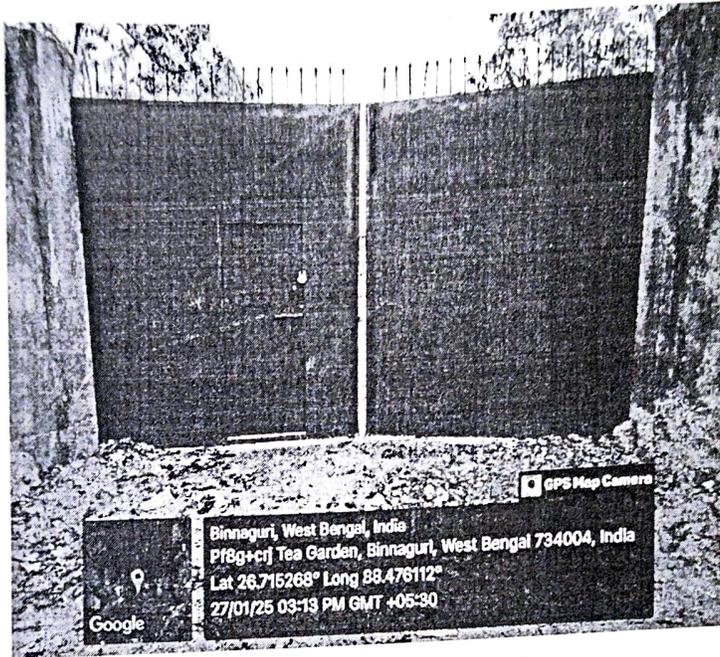


[B. PAN]
Asst. Environmental Engineer
Siliguri Regional Office, WBPCB

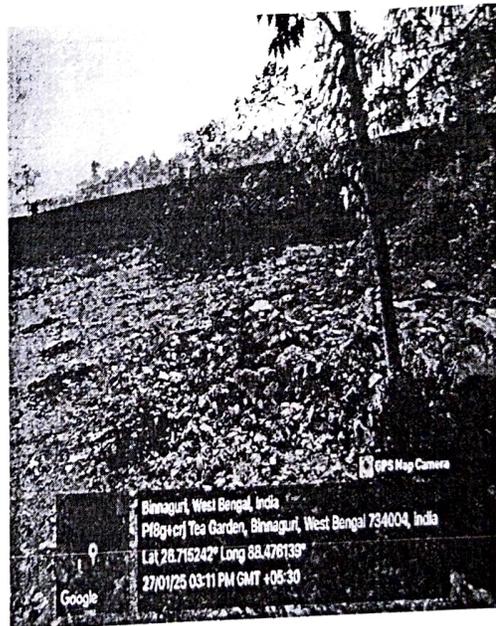
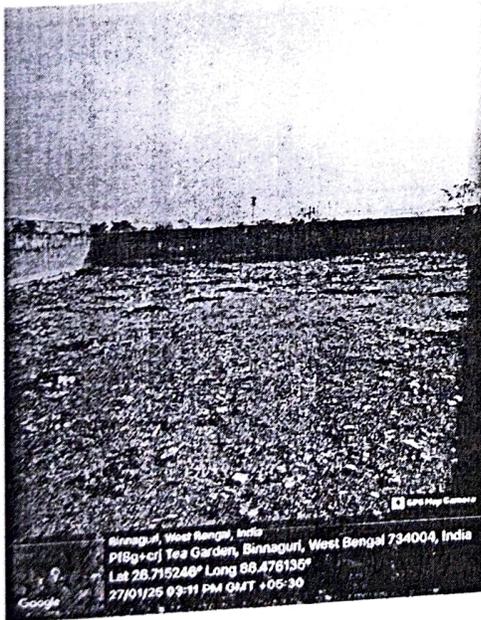




Photographs taken during inspection on 27.01.2025



Gate found closed with lock and key



Remains of waste are found scattered in the alleged plot



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 236/2024/EZ

NEWS ITEM TITLED "SILIGURI PROTESTS
DUMPING OF SIKKIM WASTE, RAISES HEALTH
AND ENVIRONMENTAL CONCERNS" APPEARING
IN THE TELEGRAPH ONLINE DATED 12.11.2024

REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA

Email ID : binnagurigp@rediffmail.com

OFFICE OF THE

Phone : 03561-244065

BINNAGURI GRAM PANCHAYATGOKULVITA, P.O. KAMARVITA, RAJGANJ BLOCK,
DIST. JALPAIGURI

Prodhan

Samijuddin Ahamed

Mob. : 7908562205

Upa-Prodhan

Minati Roy

Mob. : 8617678873



Ref. No. 318/Binnaguri/2025

Date... 5/8/2025

To,
The Senior Law Officer,
Jalpaiguri.

Subject: Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorized dumping of waste a vacant plot in Farabari near Siliguri allegedly from the neighbouring state of Sikkim.

Sir/Madam,

With reference to you vide Memo No. 204(2)/XXI/108/WPA/CS/2025 Dated: 28/07/2025, I would like to inform you that an inspection was carried out by the office of the under signed at the above-mentioned site on 02/08/2025 in the presence of Sri Badal Ch. Roy, designated by Executive Assistant of Binnaguri G.P. with District Officials and local Member representative Mr. Manoj Chhetri.

Upon detailed inspection of the reported location, it was found that the site is currently clear and free of any dumped waste or garbage. Interaction with local residents confirmed that around one year ago, a truck had offloaded garbage at the site. Following immediate protest by local villagers, the dumped waste was reportedly removed by the concerned parties, and no further dumping activity has been reported since.

Thanking you,

Yours faithfully,

Enclosed: Current Photo Copies of Location

Minati Roy
05/08/25
Pradhan
Binnaguri Gram Panchayat
Rajganj Block, Jalpaiguri

2X

242



2X

243



20

244





245





Am. ex. W. R. - (F)

246
X

Government of West Bengal
Office of the District Magistrate, Jalpaiguri
Civil Suit Section

Email: civilsuitsection@gmail.com

Memo No: 217 /XXI/108/WPA/CS/2025

Date: 07/08/2025

To
The Deputy Commissioner of Police (Head Quarters),
Siliguri Police Commissionerate,
Siliguri, Darjeeling.

Subject: Submission of one report on behalf of the District Magistrate, Jalpaiguri with regard to unauthorized dumping of waste at a vacant plot in Farabari near Siliguri allegedly from the neighbouring state of Sikkim.

Reference: Original Application No. 1337/2024/EZ in the matter of *Suo Motu-Vs- Siliguri Municipal Corporation & Ors.* At the National Green Tribunal, Eastern Zone Bench, Kolkata.

Sir,

In connection with the Original Application No. 1337/2024/EZ titled *Suo Motu vs. Siliguri Municipal Corporation & Others*, pending before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, I request you to forward the detailed and comprehensive report at your earliest convenience. The same is required for the purpose of drafting a Counter Affidavit to be submitted on behalf of the District Magistrate, Jalpaiguri before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in respectful compliance with the directions contained in the aforementioned orders.

Yours faithfully,

P.

Additional District Magistrate
Land & Land Reforms
Jalpaiguri.

Memo No: 217 /1(1)/XXI/108/WPA/CS/2025

Date: 07/08/2025

1. CA to the District Magistrate, Jalpaiguri.

P.

Additional District Magistrate
Land & Land Reforms
Jalpaiguri.



Received on 12.11.24 at 19:01 hrs vide Bhorer
 No. P. 10/24 dt. 12.11.24 and dated 12.11.24
 No. P. 10/24 dt. 12.11.24 vide 223(4)
 GPO AMI and considered to AGS by. 7/11/24
 Available of do. ill investigation.

[Signature]
 Officer-in-Charge
 Bhorer Aho Police Station
 Siliguri Police Commissionerate

To
 The Officer In charge
 Ambari Lalakata Out Post
 PS- Bhorer Aho
 Under Siliguri Police Commissionerate

Dated: 12.11.24

Subject: FIR Against Illegal Dumping of Hazardous Materials In Violation of Environmental and Solid Waste Management Laws

Respected Sir,

On behalf of the Joint Forum of All Environmental Organizations of Siliguri, I am Debabrota Chakraborty S/o- Late, Dinesh Chandra Chakraborty of Nabagram Vidya Sagar Sarani, P.O Bhaktinagar, SMC- W/No-33, P.S Bhaktinagar, Dist Jalpaiguri, P.I.N-734007 are filing this FIR concerning a serious violation of environmental and solid waste management laws. We report an illegal dumping activity on a plot of land in Farabari village, Jalpaiguri. This site is located alarmingly close (within 10 meters) to a residential area and a forested region, posing an immediate threat to public health, local wildlife, and the environment.

Incident Details:

On 11/11/24, we received information about large quantities of hazardous materials being transported from the neighboring state of Sikkim and dumped on the specified land. During a visit to the site, we observed a substantial amount of hazardous material dumped openly, without containment or safety measures. This raises concerns about the potential release of toxic substances, risking contamination of the surrounding area. Additionally, this activity has reportedly been conducted without the necessary government approvals, which directly violates multiple environmental and waste management regulations.

Concerns and Risks:

1. **Health Risks to Residents:** The proximity of these hazardous materials to a densely populated area raises concerns about potential air, soil, and groundwater contamination, which could endanger public health.
2. **Environmental Damage and Threats to Wildlife:** The site's location near a forested area implies risks to local ecosystems, biodiversity, and wildlife, potentially leading to long-term environmental degradation.
3. **Public Safety Hazards:** The uncontrolled dumping of hazardous materials also poses a significant fire risk, especially considering the nearby vegetation, endangering both human lives and property.

Legal Violations:

We believe this illegal dumping activity contravenes the following laws and regulations:

3. Wildlife Protection Act, 1972 (if applicable) - Dumping hazardous materials near forested regions threatens local wildlife, violating protections under this act.

4. Public Nuisance Law (Indian Penal Code Section 268) - This law addresses actions that create a public hazard. The illegal dumping of hazardous materials poses a clear public health risk and qualifies as a public nuisance.

Request for Immediate Action:

We formally request the following immediate actions from your office:

1. Investigation of the Hazardous Materials: We request an assessment of the dumped materials to understand the extent of toxicity and potential risks to human and environmental health.
2. Filing of Charges Against the Responsible Parties: We seek legal action against the individuals or entities responsible for the transportation and illegal dumping of these materials without proper authorization.
3. Environmental Clean-Up Measures: We request that arrangements be made for the safe removal and disposal of these hazardous materials by an authorized waste management agency, with the cost borne by those responsible.
4. Preventative Measures: We urge law enforcement to implement measures to prevent any future illegal dumping activities in this area or similar locations in Siliguri.

Conclusion:

As the Joint Forum of All Environmental Organizations of Siliguri, we are dedicated to protecting the environment and public health. This illegal activity poses immediate threats to the community and risks long-term environmental harm if not addressed swiftly. We trust that your office will take prompt and decisive action to investigate, prosecute, and prevent such illegal dumping in the future.

Thank you for your immediate attention to this critical issue

Sincerely

All representatives of the joint Forum of All Environmental Organizations in Siliguri

Sebabrata Chakrabarty 12/11/2024

Sebabrata Chakrabarty
CC: Mobile No - 98820 36584.

1. The Chairman
West Bengal Pollution Control Board,
Paribesh Bhawan,
10A, Block-LA, Sector - III,
Eidhanagar, Kolkata-700106
Chairman.wbpcb-wb@bangla.gov.in

Received on 12.11.24 at 18.05 hrs.
Vidi Ambari out post GDE NO 403
dt 12.11.24 and forwarded to
OK Bhorer Ato PG started a
specific case under proper section
of law.

P. Bhorer 12/11/24.
OFFICER INCHARGE
Ambari Falakata outpost
P.S. Bhorerale

3X

Dist. **Patna** A.O. Year **2024** FIR No. **25/24** Date **12.11.2024**

2) Act. Sections **223(b)/280** II Act. Sections

3) (a) Occurrence Day Sections IV) Others Acts & Sections

Time Period Time From **Not mentioned** Time To

(b) Information received at P.S. Date **12/11/2024** Time **19:05 hrs**

(c) General Diary Reference: Entry No (s) **102** Time **19:05 hrs**

4. Type of Information **Written** Written / Oral

5. Place of Occurrence: (a) Direction and Distance from P.S. Beat No.

(b) Address **Nepali Buzhy, Farabari, PS- Bhorer A.O, Dist- Jaisi**

(c) In case outside limit of this Police Station, then the Name of the P.S. District

6. Complainant / Informant:

(a) Name **Debabrata Chakraborty (9832036584)**

(b) Father's / Husband's Name **Mr. U. Dinesh Chandra Chakraborty**

(c) Date / Year of Birth (d) Nationality **Indian**

(e) Passport No. Date of Issue: Place of Issue

(f) Occupator

(g) Address **Nalagram vidya Sagar Sarani, po- Bhaktinagar, w/o-22, PS- Bhaktinagar, Dist- Jaisi**

7. Details of known: / suspected / unknown accused with full particulars (Attach separate sheet, if necessary):

unknown

8. Reasons for delay in reporting by the Complainant / Information

9. Particulars of properties stolen / involved (Attach separate sheet, if necessary):

10. Total value of properties stolen / involved

11. Inquest Report / U.D. Case No. if any

12. FIR Contents (Attach separate sheets, if required): **The original written Complainant which is treated as FIR is reproduced overleaf.**

13. Action Taken: Since the above report reveals commission of offence(s) as mentioned at Item No. 2, Registered the Case and the investigation / directed **At 24, Tank, 27, Amburi, Farakata, Patna** District Police Station

investigation / refused investigation / transferred to P.S. **Patna A.O. Police Station** on point of Jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

Noted on original complaint

14. Signature / Thumb Impression of the Complainant / Informant

15. Date & Time of despatch to the court: **On 12/11/24 at 10:30 hrs.**

BHORER ALO PS
DR NO. 2124/24
DATE 12/11/24

Signature of the Officer-in-Charge, Police Station
SARITA K. SAH
Sub-Inspector
Patna A.O. Police Station

West Bengal Form No. 39

CHARGE SHEET/FINAL REPORT
(Under Section 193 B.N.S.S.)

IN THE COURT OF LD. CHIEF JUDICIAL MAGISTRATE, JALPAIGURI.

1. Dist. Jalpaiguri P.S. Bhorer Aho Year- 2024 FIR No. 291/2024

Date: 12/11/2024
3. Dated: 28/02/2025.

2. Final Report /Charge Sheet: 40/2023
BNS

4. i) Act Sections 22.1(b)/280 BNS
ii) Act Sections
iii) Act Sections
iv) Act Sections

5. Brief facts of the first information report on Dehabrata Chakraborty, S/O. Lt. Dinesh Ch. Chakraborty of Nabagram/Idya Sagar Sarani, W/No. 33, PS. Bhaktinagar, Dist- Jalpaiguri (Ph: 9832036584) on behalf of All Environmental Organizations of Siliguri to the effect that on 11.11.2024 they noticed that unknown miscreants have dumped substantial amount of hazardous materials openly at Nepali Busty, Parabari under PS- Bhorer Aho without Govt. approvals and containment or safety measures and thereby vitiating the atmosphere and making it noxious to the public health of the area. In this regard the above noted case has been initiated and the case was endorsed to me for its investigation.

6. Type of Final Report: Charge Sheet/Untraced/Unoccurred/Not Charge- Sheeted for want of evidence:

7. If R. unoccurred: False/Mistake of fact/Mistake of law/non- cognizable/ Civil nature
8. If Charge-sheeted (Supplementary or Original). Original
9. Name, Rank and Number (if any) of the I.O. ASI. SK. Tinku
10. (a) Name of Complainant / Informant: Dehabrata Chakraborty
(b) Father's/Husband's Name: S/o- Lt. Dinesh Ch. Chakraborty
(c) Mobile Number: 9832036584 (d) E-mail Id: N/A
(e) UID Number/Any other ID number: N/A
11. (a) Name of Victim(s) (If Informant is not the victim): N/A
(b) Father's / Husband's Name: N/A
(c) Mobile Number: (d) E-mail Id:
(e) UID Number/Any other ID number: N/A
12. (a) Date on which the Complainant/Informant was informed of the result Investigation: 28/02/2025.
(b) Mode (By post/email Id/Mobile/By hand): By Hand.
13. Details of Properties/Articles/Documents recovered/Seized during investigation and relied upon separate list can be attached, if necessary:

Sl. No.	Property Description	Estimated Value (In Rs.)	P.S. Property Register No. 4	From Whom/Where Recovered of seized. 5	Disposal 6
1	05(five) kg. Of waste materials packet inside white colour plastic sack marked as "Exhibit-A" out of within 02(two) plastic packet of waste materials is taken out as a sample each weight 100grm and marked as "Exhibit-B" and "Exhibit - C" respectively from the vacate land of Dipak Pal with proper videography.	-----	PR. No. 109	From the possession of Dipak Pal S/o. Debendra Nath Pal of Netaji Sarani Haiderpara, W/No. 39 of SMC, PO. Haiderpara, PS. Bhaktinagar, Dist- Jalpaiguri.	The original seized article tagged with original CD as alammath.

14. A. Number of accused persons charge-sheeted: - 02(Two)

14. B. Number of aced. Persons not charge-sheeted: Nil

15. Particulars of accused persons charge-sheeted.

- (i) Name : (1) Dipak Pal, S/o. Debendra Nath Pal of Netaji Sarani Haiderpara, W/No. 39 of SMC, PO. Haiderpara, PS. Bhaktinagar, Dist- Jalpaiguri.
(2) Mr. Karma Jigme Dawa, S/o. Tashi Thendup Bhutia of Gangtok Municipal Corporation Upper Sichey, Near Hotel Sai Residency Upper Sichey, Gangtok East-Sikkim - 737101.
- (ii) Father's/Husband's Name :
(iii) Date of Birth :
(iv) Sex : both the Sl. No. 1&2 are Male
(v) Nationality : Indian
(vi) Religion : Sl. No. 1 is Hindu and Sl. No. 2 is Buddhism
(vii) Whether SC/ST :
(viii) Occupation :
(ix) Mobile No :
(x) E-mail Id :
(xi) UID Number/Any other ID number:
(xii) Address :
(xiii) Date of arrest :
(xiv) Date of release on bail :
(xv) Details of boilers & sureties (Name, address, mobile number, UID number /any other ID proof):
(xvi) Date in which forwarded on Court:
(xvii) Under Acts and Section :
(xviii) Name(s) and Address (es) of sureties:
(xix) Previous chara...

(xxi) Status of accused (Forwarded/ Bailed by Police / Under Police Custody / Bailed by Court / In Judicial Custody / Absconding / Proclaimed Offender / Not arrested (Ref. Sec. 35(1) B.N.S.S.): Colm No. 15, Sl.no. 01 one Dipak Pal surrendered before Ld. Court on 25.11.2024 and bail by Ld. Court and Colm No.15, Sl. No. 2 accused person one Mr. Karma Jigme Dawa compiled the notice u/s 35(3) BNSS but till now did not surrendered before Ld. Court.
 (xxii) If not forwarded in custody, If security has been taken for appearance before Magistrate U/s 190 B.N.S.S. (Yes/No).....

Attach separate sheet, if necessary

16) Particulars of accused persons not charge-sheeted (suspected): Nil

- i) Name
- ii) Father's/Husband's Name:
- iii) Date/ Year of Birth
- iv) Sex
- v) Nationality
- vi) Religion
- vii) Whether SC/ST
- viii) Occupation
- ix) Mobile Number
- x) E-Mail Id
- xi) UID Number/Any other ID No:
- xii) Address
- xiii) Forwarded / Bailed by police / Under Police Custody / Bailed by Court / In Judicial Custody / Absconding / Proclaimed Offender / Not arrested (Notice u/s 35(1) B.N.S.S. compiled:.....
- xiv) Any Special remarks including reasons for not Charge - Sheetting.....

(Attach separate sheet, if necessary)

17. Particulars of witness to be examined (Attach separate sheet, if required):

Sl. No.	Name	Father's/Husband Name	Date/Year of birth	Occupation	Address	Type of evidence to be tendered
1	Debabrata Chakraborty, S/O- Lt. Dinesh Ch. Chakraborty of NabagramVidyaSagarSarani, W/No-33, PS- Bhaktinagar, Dist- Jalpaiguri [Ph: 9832036584].					Complainant
2	Ajay Adhikary(35yrs), S/o. Kamal Adhikary of Nepali Busty, Farabari, PO- Sahudangi Hat, PS - Bhorer Alo, Dist -Jalpaiguri.					U/S - 180 BNSS
3	Tarun Roy(51yrs), S/o. Bidhan Ch. Roy of Nepali Busty, Farabari, PO- Sahudangi Hat, PS - Bhorer Alo, Dist -Jalpaiguri.					U/S - 180 BNSS
4	Dipak Roy(35yrs), S/o. Tegen Roy of Nepali Busty, Farabari, PO- Sahudangi Hat, PS - Bhorer Alo, Dist -Jalpaiguri.					Do.
5	Sota Roy(53yrs), S/o. Lt. Mitantu Roy of Ballampara, Farabri, PO. Sahudangi Hat, PS. Bhorer Alo, Dist-Jalpaiguri.					Do
6	SI. Sandip Dutta, O/C. Bhorer Alo PS, SPC.					R/O.
7	ASI. SK. Tinku of Bhorer Alo PS, SPC.					I/O.

18. If FR. is false, indicate action taken or proposed to be taken or proposed to be taken u/s. 217/248 B.N.S.:

19. Where report of medico-legal examination of the woman in case of investigation of offence u/s 64,65,66,67,68,70 and 71 of B.N.S. 2023 attached (Yes / No.): No.

20. Result of any Scientific Expert u/s 329 BNSS:N/A

21. (a) Whether Police Report has been sent electronically (Yes/No) :No.

(b) Date of report sent:N/A

(c) Mode of sending police report electronically (mail/storage device/CCTNS/others)N/A

22. Whether the informant/victim was informed about the progress of investigation as per section 193(3)(ii) B.N.S.S.:

Name of the person informed	Date of providing information	Mode of providing information

23. Whether any statement or part of it (if any) in the opinion of the I.O. is not relevant/or disclosure of which is not essential in the interest of justice (Yes/No) :No.

If yes, whether a separate note as per section 193(7) B.N.S.S. is attached (Yes/No) : No.

24. Sequence of custody in case of each electronic device: As per Annexure-I



25. Gist of offence/offences appears to have been committed and role of charge sheeted accused person/persons in commission of the offence (Describe role of each accused person in commission of crime in narration):

During investigation of the case I visited the PO and prepared rough sketch map of PO and its index separate sheet of paper duly shown by the complainant and I examined the complainant but I did not recorded his statement U/S 180 B.N.S.S as his statement is fully corroborated with the original FIR. Also I examined the available witnesses and recorded their statement U/S 180 B.N.S.S in separate sheet of papers. During preliminary investigation of the case, it could be light that on 11.11.2024 complainant and other surrounding of the local people noticed that some unknown miscreants have dumped substantial amount of hazardous materials openly at Nepali Busty, Farabari under PS- Bhorer Alo without Govt. approvals and containment or safety measures and thereby violating the atmosphere and making it noxious to the public health of the area. During investigation I seized 05 (five) kg. Of waste materials packet inside white colour plastic sack marked as "Exhibit-A" out of within 02 (two) plastic packet of waste materials is taken out as a sample each weight 100grm and marked as "Exhibit-B" and "Exhibit - C" respectively from the vacate land of Dipak Pal with proper videography in presence of witnesses in c/w the case. Serve the notice u/s 94 BNSS to the land owner one Dipak Pal regarding the produced the particulars of the land details for the sake of investigation and he produced the same. Also I serve the notice u/s 35(3) against the Dipak Pal and he complied the same and produced the order sheet which I perused the same and found that said Dipak Pal release by Ld. Court in c/w the case above reference case. Sent the notice u/s 94 BNSS and 35(3) BNSS to the Mr. Karma Jigme Dawa, S/o. Tashi Thendup Bhutia of Gangtok Municipal Corporation Upper Sichey, Near Hotel Sai Residency Upper Sichey, Gangtok East-Sikkim - 737101 regarding to produced the authorize documents of dumped hazardous by speed post and he comply and produced the relevant documents in c/w the case. I sent the Intimation Letter to the Gram Panchayet Pradhan Binnaguri regarding to quarries the dumping of Hazardous material at Farabari Nepali Busty for the sake of investigation and received the same which I perused the same and found that "Gram Panchayet did not give any kind of no objection certificate (N.O.C) to the owner/company for the above mention subject and they have not intimated before our office for dumping the said waste material at Farabari Nepali Busty". I sent the prayer for Exhibit - "B", Sample -01, weight=100grms, waste materials taken as a test sample before The Ld. Court, Jalpaiguri for expert opinion whether the above noted exhibits waste materials is effective for human being or not, through special messenger and Ld. Court Pass an order the same. I send the Exhibit - "B", Sample -01, weight=100grms, waste materials taken as a test sample along with exhibits form and Challan along with all connected documents before Director of Sri. Swabrinto Chatterjee, Project Head & General Management Ltd. J.L. No. 130 Mouza Purba Srikrishna Pur PO+PS. Sutha Hata, Dist-Purba Medinipur Haldia-721635, West Bengal, India for examination and valuable opinion in c/w the case through C-625 Bhabendra Das but till now did not get examination report from the above noted examination centre.

During the course of investigation I took all the formalities of investigation have been complied with an considering the fact, statements of witnesses and other collected evidences, a prima facie charge U/S 223(b)/280 BNS have been well established against the involved accused person one (1) Dipak Pal, S/o. Debendra Nath Pal of Netaji Sarani Haiderpara, W/No. 39 of SMC, PO. Haiderpara, PS. Bhaktinagar, Dist-Jalpaiguri. Accordingly I consult with my superior regarding merit of the case and perused the all case diary after perusal the case diary and advice me to submit charge sheet against the above noted FIR named accused person U/S 223(b)/280 BNS.

Hence, I submitting charge sheet vide Bhorer Alo PS Charge Sheet No.40/2025, Dated.28/02/2025, U/S- 223(b)/280 BNS against the involved accused person one Dipak Pal, S/o. Debendra Nath Pal of Netaji Sarani Haiderpara, W/No. 39 of SMC, PO. Haiderpara, PS. Bhaktinagar, Dist-Jalpaiguri to face the trial in the open Court of Law. Witnesses will prove the case and they may kindly be summoned at the time of trail. Result of the case has been duly informed to the complainant.

During investigation notice u/s 35(3) BNSS has been served against the one involved accused person named Mr. Karma Jigme Dawa, S/o. Tashi Thendup Bhutia of Gangtok Municipal Corporation Upper Sichey, Near Hotel Sai Residency Upper Sichey, Gangtok East-Sikkim - 737101 and accordingly he comply with the notice u/s 35(3) BNSS but till date the above noted accused person did not surrendered before Ld. Court. Hence, summon may kindly be issue to above mentioned accused person to compel his presence before your Ld. Court.

Supplementary charge sheet will be submitted after collecting the examination report from Director of Sri. Swabrinto Chatterjee, Project Head & General Management Ltd. J.L. No. 130 Mouza Purba Srikrishna Pur PO+PS. Sutha Hata, Dist-Purba Medinipur Haldia-721635, West Bengal, India in c/w this case.

26. Total number of pages in Final Form/Report:.....

Signature of the Investigating Officer Sheet

Signature of forwarding officer (not below the rank of DySP/ACP)
Name:
Rank:
Number, if any:
Date:

Pragya...
Sub...
01/02/25

Submitted in Final Report /Charge
AM SK Tinku
24/02/25
Name:SK Tinku
Rank: ASI of Police
Number, if any:
Date: 28.02.2025

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA**

**ORIGINAL APPLICATION NO.
236/2024/EZ**

(Earlier O. A. No. 1337/2024/PB)

In The Matter of:-

News Item titled "Siliguri protests dumping of Sikkim waste, raises health and environmental concerns" appearing in The Telegraph online dated 12.11.2024

..... Applicant

- Versus-

The State of West Bengal & Ors.

.... Respondents

**AFFIDAVIT-IN-OPPOSITION ON
BEHALF OF RESPONDENT
NUMBER 07, I.E THE DISTRICT
MAGISTRATE & COLLECTOR,
JALPAIGURI**



Submitted by:

Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
State of West Bengal
(M): 9007035534
Email: subho.advocate@gmail.com